

Statement

*Uttarakhand: Funds released during 2011-12, 2012-13 and 2013-14
(upto 10-02-2014) under the Development Grant Component
of the BRGF Programme*

Sl. No.	Name of District	Funds Released (Rs. in crore)		
		2011-12	2012-13	2013-14 (upto 10-02-2014)
1	Chamoli	9.95	17.34	10.67
2	Champawat	6.76	10.76	0.00
3	Tehri Garhwal	10.84	18.74	12.12
	TOTAL	27.55	46.84	22.79

Steps for strengthening of PRIs

2403. DR. T. N. SEEMA: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government has felt the need for classification of the requirements of Panchayats into certain categories, if so, the complete details thereof and if not, the reasons therefor;

(b) whether Government has proposed/proposes any specially designed programme for Panchayati Raj Institutions (PRIs) to improve the performance of Women Panchayat members, if so, the details thereof; and

(c) the steps taken by Government to improve efficiency in the delivery of public goods and services and to implement the recommendations of Expert Committee of Panchayati Raj and also steps taken/being taken by Government to strengthen the Panchayati Raj System?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):
(a) to (c) No, Sir. This Ministry has not classified the requirements of Panchayats. However, under its scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA), which aims to strengthen the Panchayati Raj system, financial assistance is provided to States/UTs for activities such as administrative and technical support at Gram Panchayat level, capacity building and training of Elected Representatives and Panchayat functionaries, construction of Gram Panchayat buildings, strengthening

of training infrastructure, e-enablement of Panchayats and support of Panchayat processes. RGPSA supports capacity building of Elected Women Representatives. The Expert Committee on Panchayati Raj made recommendations relating to the Central Ministries mainly regarding revision of guidelines of the Centrally Sponsored Schemes for providing appropriate roles and responsibilities to Panchayati Raj Institutions therein. It has also made recommendations for State Governments mainly regarding devolution of powers *i.e.* funds, functions and functionaries (3Fs) to the Panchayati Raj Institutions, social audit and holding regular Gram Sabha meetings etc. The report of the Expert Committee has been shared and discussed with Central Ministries and State Governments.

Allocation of funds to Bihar under BRGF

2404. SHRI RAM KRIPAL YADAV: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the amount allocated and released to Bihar State under Backward Regions Grant Fund (BRGF) during last three financial years, year-wise; and

(b) whether State Government has spent total amount released to them or there is any unspent amount, if so, the details thereof, year-wise?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) and (b) The amount allocated and released by the Ministry of Panchayati Raj and utilisation reported under the District component of BRGF Programme in Bihar during the last three financial years is given in the Statement.